

AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) Only Oil India Ltd. suffered direct loss of around 39,000 tonnes in crude oil production in its fields of Upper Assam by the floods in August and September, 1988. Some of the Oil India Ltd. fields which had been shut during the floods showed considerable change in their production behaviour. As such, consequential loss in crude oil production on account of floods during this period is estimated to be an additional 40,000 tonnes.

(c) Prevention of washing away of oil due to flood is related to the overall flood-protection measures for this area.

Setting up of new L.P.G. Bottling Plants

1238. SHRI HARI SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission propose to set up five new liquified petroleum gas bottling plants in the country as decided in the month of September 1988; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) No, Sir. There is no proposal for ONGC to set up LPG bottling plants. ONGC's LPG Recovery Plants are in operation at Ankleshwar, Hazira and Uran.

(b) Does not arise.

Clearance of Gujarat Power Projects

1239. SHRI VITHALBHAI M. PATEL: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a number of proposals for setting up power stations in Gujarat are pending for clearance with the Central Government;

(b) if so, how many proposals are pending at present with the Central Government; and

(c) by when the above proposals are likely to be cleared, project-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b) Nine proposals for setting up of power generation projects in Gujarat are pending for clearance of the Central Government.

(c) While all efforts are made to expedite the clearance of the power projects in order to meet the growing power demand, approval to the projects for execution depends upon several factors such as the comprehensiveness of project reports, expeditious response of the project authorities to various comments/observations of the Central Electricity Authority/Central Water Commission availability of various inputs, such as fuel and water, and various clearances such as from the environment, forest and civil aviation angles, etc. and the relative priority accorded by the State Government to the projects in terms of allocation of funds.

Revision of the rate of royalty on crude production

1240. SHRI VITHALBHAI M. PATEL:

SHRI MIRZA IRSHADBAIG:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the revision of the rate of royalty on crude oil produced from Gujarat is due from 1st April, 1987;

(b) whether any amount has so far been paid to the Government of Gujarat on account of the due royalty; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) The last revision of the rate of royalty took effect from 1st